

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 22 of 2020 in  
Company Appeal (AT) (Insolvency) No. 1016 of 2019**

**IN THE MATTER OF:**

**Akashganga Infraventures India Ltd.**

**...Applicant**

**Versus**

**Vishal Gupta & Ors.**

**...Contemnors/Respondents**

**Present:**

**For Applicant: Mr. Rajiv Malik, Mr. CA Mohit Gupta and  
Mr. Sushant Kumar, Advocates.**

**For Contemnors/  
Respondents: Mr. Akshay Ringe, Advocate.**

**ORDER  
(Through Virtual Mode)**

**27.08.2020:** Let a notice be issued against the Respondents/ alleged Contemnors to show cause as to why contempt proceedings be not initiated against them.

At this stage, Mr. Akshay Ringe, Advocate waived and accepted show cause notice on behalf of Respondents/Contemnors. He may file objections within two weeks.

List the matter on **16<sup>th</sup> September, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Shreasha Merla]  
Member (Technical)**

*am/gc*